

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

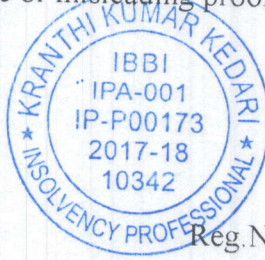
FOR THE ATTENTION OF THE CREDITORS OF SHIVA MEDICARE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Shiva Medicare Limited
2.	Date of Incorporation of corporate debtor	2 nd December, 1991
3.	Authority under which corporate debtor is incorporated / registered	Registered Under Companies Act 1956- Register of Companies – Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: L93090TG1993PLC088165
5.	Address of the registered office and principal office (if any) of corporate debtor	Shiva Medicare Limited 8-2-676/A/A/A/1 & 2 Road No. 13, Banjara Hills Hyderabad-500034, Telangana State.
6.	Insolvency commencement date in respect of corporate debtor	14 th Dec, 2020 (Order received on 19 th December, 2020)
7.	Estimated date of closure of insolvency resolution process	12 th June, 2021 (180 days from the Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Kranthi Kumar Kedari Reg. No.: IBBI/IPA-001/IP-P00173/2017-2018/10342)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address Registered with the Board Flat No 202, D.NO.8-3-167/D/49, Balaji Kalyan Apartment, Next to Axis Bank, Kalyan Nagar, Hyderabad - 500038, email: kranthikumar1980@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address for Correspondence: Flat No: 101, Srikrishnas Rali Nilayam G-134, Madhura Nagar, Hyderabad - 500038, email: kranthikumar1980@gmail.com
11.	Last date for submission of claims	5 th Jan 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link https://ibbi.gov.in/home/downloads b) Physical Address: Not Applicable



Kranthi Kumar

- 1) Notice is hereby given that the Honourable National Company Law Tribunal, Hyderabad has ordered the commencement of corporate insolvency resolution process of the **Shiva Medicare Limited** on 14th Dec, 2020 (Order Received on 19th December 2020).
- 2) The creditors of **Shiva Medicare Limited** are hereby called upon to submit their claims with proof on or before 5th Jan, 2021 to the interim resolution professional at the address mentioned against entry No. 10.
- 3) The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
- 4) Submission of false or misleading proofs of claim shall attract penalties.



K. Kranthi Kumar

Kranthi Kumar Kedari
(Interim Resolution Professional)

Date: 21st Dec, 2020
Place: Hyderabad

Reg.No:IBBI/IPA-001/IP-P00173/2017-2018/10342